

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB)-3428(ND)2019

PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.02.2020

NAME OF THE COMPANY: M/s. Northern Power Erectors Limited. V/s.
M/s. Bharat Heavy Electricals Limited

SECTION: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	Present for the Petitioner:	Mr. Rachit Ranjan, Mr. Bhuvan Arora & Ms. Mehga Purohit, Advocates		
	Present for the Respondent:	Mr. A.K. Roy, Advocate		

ORDER

Ld. Counsel for the Corporate Debtor has placed on record an order of the Hon'ble Allahabad High Court in an appeal filed by them against the Operational Creditor. Ld. Counsel submits that the proceedings before the Allahabad High Court under Section 37 of the Arbitration Act are pending wherein, they have been directed to deposit the amount.

Ld. counsel for the Petitioner prays for some time to verify this fact and seek instructions. To come up for further consideration on 3rd March, 2020.

—Sd—
(L.N. Gupta)
Member (T)

—Sd—
(Ina Malhotra)
Member (J)

(Ginni)